

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 265 OF 2015

Dated: 20th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Vandana Global Ltd. ...Appellant(s)
Vs.
Chhattisgarh State Power Distribution Co. Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain
Counsel for the Respondent(s) : Mr. K. Gopal Choudhary for R.1
Mr. Arvind Banerjee, Rep.
Mr. C. K. Rai
Mr. Umesh Prasad for R.2

ORDER

It is represented that pleadings are complete.

As agreed by learned counsel for the parties, list the matter for hearing on **04.07.2017**. In the meantime, learned counsel for the State Commission may file written submissions if the State Commission so desires.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh